

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/MP/2014

Subject : Petition under section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-avis US Dollar and levy MAT as per amendment of section 115 JB of I.T Act, 1961.

Date of hearing : 22.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Adani Power Limited, Ahmedabad

Respondent : Gujarat Urja Vikas Nigam Limited, Vadodara

Parties present : Shri Amit Kapoor, Advocate, APL
Shri Gaurav Dudeja, Advocate, APL
Ms. Poonam Verma, Advocate, APL
Shri Jatin R. Jaundhwala, APL
Shri Anand K. Ganeshan, Advocate, GUVNL
Shri P.J. Jani, GUVNL
Shri S.K. Nair, GUVNL

Record of Proceedings

Learned counsel for the respondent submitted that reply to the petition has been filed on 21.5.2014.

2. Learned counsel for the petitioner sought time to file rejoinder to the reply filed by the respondent.

3. The Commission directed the petitioner to file its rejoinder by 13.6.2014 with an advance copy to the respondent.

4. The petition shall be listed for hearing on 8.7.2014.

By order of the Commission

Sd/-

(T. Rout)

Chief (Law)